

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-25/2003/2322/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Sri B.K. Chetri,  
District and Sessions Judge,  
Dibrugarh, Assam.

Dated Guwahati the <sup>HK</sup> 19 June, 2020.

Sub: **Casual leave.**

Ref:- Your letter No.DJD/2214/2020 Dated the 18<sup>th</sup> June/2020

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 29.06.2020 along with station leave permission, with your official vehicle, at your own cost, from the afternoon of 26.06.2020, after Court hours, till the morning of 30.06.2020, subject to adherence to lockdown protocols. Further, Addl. District & Sessions Judge, Dibrugarh and in his absence, Civil Judge cum Assistant sessions Judge, Dibrugarh will remain in charge of your court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-25/2003/2323/A, dated 19.6.2020

Copy to:

✓ 1. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

